

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1198

ANSWERED ON:29.11.2011

OVERSTAY OF FOREIGNERS

Gangaram Shri Awale Jaywant;Singh Alias Pappu Singh Shri Uday;Swamygowda Shri N Cheluvarya Swamy

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of foreign nationals are illegally staying /overstaying beyond their visa/permission period in the country;
- (b) if so, the number of foreigners who overstayed and were deported from the country during each of the last three years and the current year, nationality-wise; and
- (c) the remedial measures being taken by the Government to check illegal stay/overstay of foreigners in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): A number of foreign nationals who have entered into India on valid travel documents have been found to be overstaying. Details of such foreign nationals who were found to be overstaying during 2008, 2009 and 2010 and the details of foreign nationals deported from the country during 2008, 2009 and 2010, nationality-wise, are given in the Annexure. The requisite information for the current year has not been compiled.

(c): Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. Central Government is also implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration & Tracking (IVFRT) which will also facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at the Immigration Check Posts (ICPs) and during registration at the Foreigners Regional Registration Offices (FRROs)/ Foreigners Registration Offices (FROs).